

Annexure 5

Name of the corporate debtor: BOMBAY RAYON CLOTHING LIMITED

Date of commencement of CIRP: 24-04-2025

List of creditors as on 24.04.2025 for claims received upto 20.09.2025

List of Operational Creditors (Government Dues)

Sl. No.	Name of creditor	Details of claim		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% voting share in CoC					
1	Assistant commissioner, Division II, CGST & Central Excise, Mumbai West	04-07-2025	17,11,702		Unsecured	-	-	No	NA	-	-	-	17,11,702	Note 1 & 2
2	Maharashtra Industrial Development Corporation (MIDC)	18-09-2025	22322589	-	Unsecured	-	-	No	NA	-	-	-	2,23,22,589	Note 1
3	Gram Panchayat Salwad	16-09-2025	1,44,00,014	-	Unsecured	-	-	No	NA	-	-	-	1,44,00,014	Note 1
			3,84,34,305	-	-	-	-	-	-	-	-	-	3,84,34,305	

1. An amount has been kept under verification pending the submission of additional documents or clarifications.

2. As per the claim received from the GST Department, it has been stated that interest and penalty will also be levied along with the principal (tax) amount as per the Show Cause Notice. However, the specific amount of interest and penalty has not been mentioned in Form B submitted by the Department. The Resolution Professional (RP) has sought detailed calculations from the Department in this regard. Pending receipt of such details, the portion of the claim relating to interest and penalty has not been included in the claim received list, and only the tax component has been reflected.